

(8)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

D.A.No. 3/94

New Delhi: this the 10th day of August, 1999.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE MR.KULDIP SINGH, MEMBER (J)

Bishwa Nath Sinha, IAS (Probationer),
S/o Shri P.N. Sinha,
R/o Begusarai,

Bihar.

...Applicant.

(None appeared)

VERSUS

1. Union of India,
through
the Secretary to
the Govt. of India,
Ministry of Personnel & Training,
North Block,
New Delhi.
2. Ministry of Home Affairs
through its Secretary,
North Block,
New Delhi.
3. State of Kerala,
through its Chief Secretary,
Govt. of Kerala,
Trivandrum,
Kerala.
4. Shri Budhi Raj Sekhar, IAS, (Probationer),
C/o Department of Personnel & Training,
Ministry of Personnel Public Grievances & Pensions,
North Block,
New Delhi. and 2 others as per memo of.... Respondents.
(By Advocate: Shri V.S.R.Krishna).

ORDER(ORAL)

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

Applicant impugns respondents' order dated
5.5.93 (Annexure-A II) informing him that he has
been allotted to Kerala State Cadre of IAS.

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2. Applicant contends that respondents have given preferential treatment to SC/ST candidates in allocation to State Cadres which is a violation of law. Shri V. S. R. Krishna has pointed out that cadre allocation on the basis of which applicant has been allotted to Kerala State has been made in accordance with O.P & T's OM dated 31.5.85, the validity of which has been upheld by the Hon'ble Supreme Court in UOI & Ors. Vs. Rajiv Yadav - 1994 (28) ATC 228.

3. Under the circumstance, this OA warrants no interference and is dismissed. No costs.

Kuldeep Singh
(KULDIP SINGH)
MEMBER(J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN(A).

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